

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:3296
ANSWERED ON:31.08.2012
ASSESSMENT OF AYUSH COLLEGES
Baal Thiru Thalikkottai Rajuthevar

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether there is uniformity in assessment of colleges by the Central Council of Indian Medicine (CCIM), Central Council of Homoeopathy (CCH) and the Department of Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homoeopathy (AYUSH) in the country;
- (b) if so, the details thereof;
- (c) the number of assessment reports submitted by CCIM an CCH indicating the number out of them accepted and rejected by the Department of AYUSH during the last three years and the current year so far; and
- (d) the steps taken/proposed by the Government for better coordination among CCIM, CCH and the Department of AYUSH to regulate education in Indian medicine and homoeopathy in the country?

Answer

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABIAZAD)

(a) & (b): By and large uniformity is maintained in assessment of colleges in the country by Central Council of Indian Medicine (CCIM), Central Council of Homoeopathy (CCH) and Department of Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homoeopathy (AYUSH). There are minor differences in deciding limits of few criteria between councils (CCIM and CCH) and Department of AYUSH. Details are as follows:

The power to approve or disapprove permission to Ayurveda, Siddha, Unani and Homoeopathy colleges vests with the Central Government after amendments in the Indian Medicine Central Council Act, 1970 and the Homoeopathy Central Council Act, 1973 with effect from the year 2003. The Central Council of Indian Medicine (CCIM) and Central Council of Homoeopathy (CCH) are sending their recommendation and inspection reports to the Central Government based on the concerned regulations and Central Government grants or deny permission on the basis of norms approved for the particular academic session and the provision under the relevant Acts and corresponding Regulations.

The Section 13A of the IMCC Act deals with the regulation of opening of new colleges, increase of admission capacity and start of new or higher course of study in Ayurveda, Siddha and Unani colleges and the Section 12A of the HCC Act deals with the regulation of opening of new colleges, increase of admission capacity and start of new or higher course of study in Homoeopathy colleges.

The action on the existing Ayurveda, Siddha and Unani colleges is taken under the provisions of section 13C of the IMCC Act, 1970.

The assessment criteria for Ayurveda, Siddha and Unani Colleges, being followed in current year are as follows:

(i) Teachers:

a. For UG course: 90% eligible teachers, 50% Higher Faculty (Professor+Reader) and at least one teacher in each Department ,

b. For PG course(s): In addition to the UG course, 1 Higher Faculty + 1 Lecturer in the concerned PG department, fulfillment of teacher-student ratio (1:3 for Professor, 1:2 for Reader and 1:1 for Lecturer),

(ii) Beds in hospital:

a. Minimum 100 beds in hospitals of Ayurveda/Siddha Colleges up to 50 UG intake capacity + 1:2 student-bed ratio for 51- 100 students intake capacity, and Minimum 50 beds in hospitals of Unani Colleges up to 50 intake capacity + 1:1 student-bed ratio for 51-100 students intake capacity.

b. Minimum 100 bedded hospital for PG Colleges of Ayurveda and Siddha / 75 bedded hospital for PG Colleges of Unani and stand alone PG institutes + 1:4 student-bed ratio for each PG clinical seat over the total requirement of beds for UG students' intake capacity,

(iii) Daily average of 100 patients per day in OPDs of the hospital during last year,

(iv) 40% bed occupancy for UG courses and 50% bed occupancy for PG courses in IPDs of the hospital, and

(v) Fulfillment of provisions including staff requirement under relevant PG Education Regulations.

The action on the existing Homoeopathy colleges is taken under the provisions of section 19 of the HCC Act, 1973

The Department had given a general amnesty for non-enforcement of provisions of Homoeopathy (Minimum Standards of Education) Regulations, 1983 during the academic years 2011-12 and 2012-13 to all the existing Homoeopathy Medical Colleges.

(C): Ayurveda, Siddha and Unani Colleges:

The number of assessment reports of existing Ayurveda, Siddha and Unani colleges submitted by the CCIM for considering renewal of permission in the UG and/PG courses and the number out of them accepted and rejected by the Department of AYUSH during the last three years and the current year (till 28.08.2012) are given at Table-1 in Annexure 1.

Further, the number of assessment of proposed new Ayurveda, Siddha and Unani colleges, opening of new courses and increase intake capacity in the existing Ayurveda, Siddha and Unani colleges, submitted by CCIM and the number out of them accepted and rejected by the Department of AYUSH during the last three years and the current year (till 28.08.2012) are given at Table-2 in Annexure 1.

Homoeopathy colleges:

After receipt of the assessment reports along with the recommendation of CCH, the Department of AYUSH examines the reports and as per the provisions of section 12A takes a final decision for granting/denial of permission to the Colleges. The details of the assessment reports received during last three years and current year is given at Annexure-2.

(d): The CCIM, CCH and the Department are regularly interacting and organising meetings and workshops whenever necessary, to regulate Ayurveda, Siddha, Unani and Homoeopathy education in the country.